

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2182
ANSWERED ON:23.11.2010
ILLEGAL CONSTRUCTIONS
Jaiswal Shri Gorakh Prasad

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received complaints regarding involvement of Municipal Corporation of Delhi (MCD) in illegal constructions and demolition in the National Capital Territory of Delhi;
- (b) if so, the number of such complaints received by the Government and cases registered on such complaints during each of the last three years and the current year, separately;
- (c) the action taken against the officials of MCD found guilty of involvement in allowing illegal constructions, convicted and dismissed from service, MCD district-wise; and
- (d) the steps taken by the Government to prevent further illegal constructions in Delhi?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The Municipal Corporation of Delhi (MCD) has informed that during the last three years and the current year (up to 15.11.2010), 8030 complaints have been received regarding unauthorized constructions. However, on the basis of gravity of the allegations made, 357 complaints were taken up for investigation by its Vigilance Department. The year-wise details in this regard are as under:

Year	Number of complaints received	Cases registered/investigated /inquired
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2007	1059	65
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2008	2368	84
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2009	2753	116
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2010 (up to 15.11.2010)	1850	92
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Total	8030	357
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(C): Out of the aforementioned 357 cases investigated by the Vigilance Department of the MCD, investigations have completed in respect of 170 complaints and 533 officials were proceeded against for departmental action for allowing unauthorized constructions. One employee of City Zone of the MCD was dismissed from municipal services. The Zone-wise details of the number of employees of MCD found guilty of involvement in allowing illegal constructions in Delhi is annexed.

(d): The unauthorized/illegal constructions are dealt with as per the provisions of the Delhi Municipal Corporation Act, 1957. Instructions are also issued from time to time to Zonal Deputy Commissioner and Zonal Engineers to ensure action against the menace of unauthorized constructions and encroachment. In addition, a Nodal Screening Committee has been set up to monitor action against unauthorized/illegal constructions.